RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 02/81 SCHEDULED TO BE HELD ON 24.04.2012 BUT ACTUALLY HELD ON 02.05.2012.

The Meeting No. 02/81 of Norms Committee-II was held on 02.05.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri B.D.Ghosh, Addl. I.A.	MOS
2.	Shri. S.K.Jain, D.O.	DIPP
3.	Shri K.K Funda, A.D.	MSME
4.	Shri Parveen Sharma, Dy. DG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	**Case No.:9/2/81-ALC2/2012**	Party Name:SRI KALISWARI METAL POWDERS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00009/AM13/	RLA File :35/24/040/00046/AM09/	Lic.No/Date:3510025459 22.12.2008	Defer Date:05.06.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 05.06.2012			

2	**Case No.:54/27/81-ALC2/2009**	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:05.06.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 05.06.2012			

3	**Case No.:6/40/81-ALC2/2010**	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date:05.06.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 22.05.2012.			

4	**Case No.:8/40/81-ALC2/2010**	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date:05.06.2012
	Decision :NC decided to refer the case to C&PC for comments. The case stands deferred and to be relisted on 05.06.2012.			

5	**Case No.:40/21/81-ALC2/2010**	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date:

Decision : NC decided to ratify the norms of above advance authorization as per written comments of MOS vide U.O. No. 2(19)/2007-TW dated 12.4.2012 as under:-

Export Items:

Sl. No.	Export Item Name	Thickness	Quantity
1.	(a) Cold Rolled Galvanized Colour Coated Non Alloy Steel Coils/Sheets	0.30 to 0.90 mm	8142 M.T.
	(b) Cold Rolled Galvalume Colour Coated Non Alloy Steel Coils/Sheets	0.35 to 0.60 mm	678 M.T.
	Total		**8820 M.T.**

Import Items:

Sl. No.	Import Item Name	Quantity	Remarks
1	(a) Cold Rolled Galvanized Non Alloy Steel Strips/Wide Coils	In terms of Adhoc Norms as stated in Annexure-I and against Export Item No.1 (a).	Total quantity of imports will be limited to applied quantity of 9000 M.T.
	(b) Cold Rolled Galvalume (Zinc-Aluminium- Silicon Alloy coated) Non Alloy Steel Strips/Wide Coils	In terms of Adhoc Norms as stated in Annexure-II and against Export Item No.1 (b).	
2	Paints : Back Coat and Top Coat	In terms of Adhoc Norms as stated in Annexure-I against Export Item No.1(a) and in terms of Adhoc Norms as stated in Annexure-II against Export Item No.1(b)	Quantity of Back Coat Paint will be limited to applied quantity of 73,000 litre.and quantity of Top Coat Paint will be limited to applied quantity of 1,25,000 litre.

Sl. No.	Import Item Name	Quantity	Remarks
3.	Paint: Primer	In terms of Adhoc Norms as stated in Annexure-I against Export Item No.1(a) and in terms of Adhoc Norms as stated in Annexure-II against Export Item No.1(b)	Total quantity of Primer Paint will be limited to applied quantity of 72,000 litre.

ANNEXURE-I

Advance Authorization No. 0310575439 dated 21.05.2010 A/c M/s Colour Roof (India) Ltd.

Ad hoc Norm for Export Product: CR-Galvanised –Colour coated sheets

EXPORT PRODUCT	QUAN-TITY		IMPORT ITEMS	QUANTITY
COLD ROLLED GALVANISED COLOUR COATED NON ALLOY STEEL SHEETS/HOOPS & STRIPS/ WIDE COILS	1000 KGS	1.	COLD ROLLED GALVANISED NON ALLOY STEEL STRIPS/ WIDE COILS	1.01 x CR GALVANISED STEEL CONTENT AS SPECIFIED IN TABLE-1

(PLAIN/ CORRUGATED) HAVING COATING THICKNESS OF PRIMER 4-10 MICRON, BACKER 4-14 MICRON AND TOP COAT 12-28 MICRON				
		2.	PRIMER (in Litres)	AS PER TABLE-1
		3.	BACK COAT (in Litres)	AS PER TABLE-1
		4.	TOP COAT (in Litres)	AS PER TABLE-1

TABLE-1

Export Item Thickness Range a	b	Average Thickness (a+b)/2	Primer (litre)	Back Coat (litre)	Top Coat (litre)	Content of Substrate (CR Galvanised) (kgs)
mm	mm	mm				
0.28	0.3	0.29	11.691	14.092	25.052	970.651
0.31	0.33	0.32	10.479	12.631	22.455	973.694
0.34	0.36	0.35	9.494	11.444	20.345	976.165
0.37	0.39	0.38	8.679	10.461	18.598	978.212
0.40	0.42	0.41	7.993	9.634	17.127	979.935
0.43	0.45	0.44	7.407	8.928	15.872	981.406
0.46	0.48	0.47	6.901	8.318	14.788	982.676
0.49	0.51	0.50	6.460	7.787	13.843	983.783
0.52	0.54	0.53	6.072	7.319	13.011	984.757
0.55	0.57	0.56	5.728	6.904	12.274	985.621
0.58	0.6	0.59	5.420	6.534	11.615	986.392
0.61	0.63	0.62	5.145	6.201	11.024	987.085
0.64	0.66	0.65	4.895	5.901	10.490	987.711
0.67	0.69	0.68	4.669	5.628	10.005	988.278
0.70	0.72	0.71	4.463	5.379	9.564	988.796
0.73	0.75	0.74	4.274	5.152	9.159	989.270
0.76	0.78	0.77	4.101	4.943	8.787	989.705
0.79	0.81	0.80	3.941	4.750	8.445	990.107
0.82	0.84	0.83	3.793	4.572	8.128	990.478
0.85	0.87	0.86	3.656	4.407	7.834	990.823
0.88	0.9	0.89	3.528	4.253	7.560	991.143

ANNEXURE-II

Advance Authorization No. 0310575439 dated 21.05.2010 A/c M/s Colour Roof (India) Ltd.

Ad hoc Norms for Export Product: CR-(Zn-Al-Si) alloy coated colour coated sheets

EXPORT PRODUCT	QUAN-TITY		IMPORT ITEMS	QUANTITY
COLD ROLLED	1000	1.	COLD ROLLED	1.01 x CR ZINC(43.5%)

ZINC(43.5%) & ALUMINIUM-SILICON (56.5%) ALLOY COATED COLOUR COATED NON ALLOY STEEL SHEETS/ STRIPS/ WIDE COILS (PLAIN/ CORRUGATED) HAVING COATING THICKNESS OF PRIMER 4-10 MICRON, BACKER 4-14 MICRON AND TOP COAT 12-28 MICRON	KGS		ZINC(43.5%) & ALUMINIUM-SILICON (56.5%) ALLOY COATED NON ALLOY STEEL STRIPS/ WIDE COILS	& ALUMINIUM-SILICON (56.5%) ALLOY COATED STEEL CONTENT AS SPECIFIED IN TABLE-2
		2.	PRIMER (in Litres)	AS PER TABLE-2
		3.	BACK COAT (in Litres)	AS PER TABLE-2
		4.	TOP COAT (in Litres)	AS PER TABLE-2

TABLE-2

Export Item Thickness Range a mm	b mm	Average Thickness (a+b)/2 mm	Primer (litre)	Back Coat (litre)	Top Coat (litre)	Content. of Substrate (CR Galvalume) (kgs)
0.28	0.30	0.29	12.407	14.955	26.586	968.854
0.31	0.33	0.32	11.050	13.320	23.679	972.259
0.34	0.36	0.35	9.961	12.007	21.345	974.994
0.37	0.39	0.38	9.067	10.929	19.430	977.237
0.40	0.42	0.41	8.321	10.030	17.830	979.111
0.43	0.45	0.44	7.688	9.267	16.474	980.700
0.46	0.48	0.47	7.144	8.612	15.309	982.065
0.49	0.51	0.50	6.673	8.043	14.299	983.249
0.52	0.54	0.53	6.259	7.545	13.413	984.286
0.55	0.57	0.56	5.894	7.105	12.631	985.203
0.58	0.60	0.59	5.569	6.713	11.935	986.018

Note: Trade name of CR Zinc- Aluminium-Silicon Alloy Coated Steel is CR Galvalume

R/A may take suitable consequential action accordingly.

	Case No.:11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status: Approved**
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date:
6	**Decision :** NC decided to ratify the norms of above AA as per written comments of MNRE vide U.O. No. 42/31/2010-11/PVSE dated 29.03.2012 as under:- The wastage is limited to maximum of 2%. However, the quantity would be on net to net basis in respect of the items where the firm has not claimed any wastage. R/A may take suitable consequential action accordingly.			

7	**Case No.:13/33/81-ALC2/2010**	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216	Defer Date:05.06.2012

			01.06.2010	
	Decision : : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 05.06.2012.			

8	**Case No.:10/27/81-ALC2/2010**	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:05.06.2012
	Decision :NC decided to send a reminder to RA to forward correct application in r/o above authorization. The case stands deferred and to be relisted on 05.06.2012.			

9	**Case No.:33/45/81-ALC2/2010**	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status: Approved**
	HQ File :01/81/050/00510/AM11/	RLA File :07/24/040/00181/AM11/	Lic.No/Date:0710073904 30.08.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MNRE vide U.O. No. 30/45/2011-12/NSM dated 02.04.2012 as under:- The wastage is limited to maximum of 2%. However, the quantity would be on net to net basis in respect of the items where the firm has not claimed any wastage. R/A may take suitable consequential action accordingly.			

10	**Case No.:31/40/81-ALC2/2010**	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status: Approved**
	HQ File :01/81/050/00399/AM11/	RLA File :30/24/040/00031/AM11/	Lic.No/Date:3010069857 30.09.2010	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2010-TW dated 01.05.2012 as under:

Sl No.	Export Product	Quantity	Import Product	Quantity	Remarks
1.	High Speed Steel Ingot Grade M1	20 MT	High Speed Steel Melting Scrap Grade M1	21.5 MT	@1.075 Kg / 1 Kg of Export
2.	High Speed Steel Ingot Grade M2	20 MT	High Speed Steel Melting Scrap Grade M2	21.5 MT	@1.075 Kg / 1 Kg of Export
3.	High Speed Steel Ingot Grade M35	20 MT	High Speed Steel Melting Scrap Grade M35	21.5 MT	@1.075 Kg / 1 Kg of Export
4.	High Speed Steel Ingot Grade M42	20 MT	High Speed Steel Melting Scrap Grade M42	21.5 MT	@1.075 Kg / 1 Kg of Export
5.	High Speed Steel Ingot Grade M48	20 MT	High Speed Steel Melting Scrap Grade M48	21.5 MT	@1.075 Kg / 1 Kg of Export

R/A may take suitable consequential action accordingly.

11	**Case No.:9/31/81-ALC2/2010**	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00315/AM11/	RLA File :04/24/040/00180/AM11/	Lic.No/Date:0410118155 19.10.2010	Defer Date:05.06.2012
	Decision : : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 05.06.2012.			

12	**Case No.:6/45/81-ALC2/2010**	Party Name:WELSPUN CORP LTD.	Meet No/Date:02/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00483/AM11/	RLA File :34/24/040/00235/AM11/	Lic.No/Date:3410028876 22.12.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. NO. 2(12)2011-TW dated 26.03.2012 as under:- Export Product:-			

Hot Rolled Non-Alloy Steel Plates
Import Product:

i. Non –Alloy Steel Slab @1.1 kg/kg of exports
ii. CI/Steel Rolls @0.60 kg/tone of exports
iii. Shear Blades @ 0.01kg/tone of exports.
iv. Furnace oil for re-heating furnaces @ 26.66 kg/tone of exports.

R/A may take suitable consequential action accordingly.

13	**Case No.:2/46/81-ALC2/2010**	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00517/AM11/	RLA File :04/24/040/00245/AM11/	Lic.No/Date:0410120023 22.12.2010	Defer Date:05.06.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 05.06.2012			

14	**Case No.:13/52/81-ALC2/2010**	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00578/AM11/	RLA File :04/24/040/00305/AM11/	Lic.No/Date:0410121683 17.02.2011	Defer Date:05.06.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.			

15	**Case No.:2/11/81-ALC2/2011**	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:05.06.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 05.06.2012			

16	**Case No.:8/11/81-ALC2/2011**	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:05.06.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 05.06.2012			

17	**Case No.:26/28/81-ALC2/2011**	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:02/81-ALC2/2012 24.04.2012	**Status: Approved**
	HQ File :01/81/050/00246/AM12/	RLA File :32/24/040/00015/AM12/	Lic.No/Date:3210048412 16.06.2011	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments DHI vide U.O. No. 3(76)/2008/TSW (B)/132 dtd 10.4.2012 as under:-

Export Product 1-A : Toroidal Transformer 5.2 KVA Model No. 8579 (Net weight per unit-37.5 Kg)

Import Inputs :

Sl. No.	Item	Quantity recommended per unit of export product
1.	Copper Wire Rod	14.746 kg with 1% wastage
2.	CRNGO Steel Sheets	21.012 kg with 2% wastage
4 & 5	Components	Net-to-net basis as per GN4

Export Product 1-B : Toroidal Transformer 5 KVA Model No. 8995 (Net weight per unit – 30.1 kg)

Import Inputs :

SL. No.	Item	Quantity recommended per unit of export product
1.	Copper Wire Rod	7.363 kg with 1% wastage
2.	CRNGO Steel Sheets	21.012 kg with 2% wastage
3.	Insulating Paper	1.03 kg per kg content in the export product
4 & 5	Components	Net-to-net basis as per GN4

R/A may take suitable consequential action accordingly.

18	**Case No.:19/20/81-ALC2/2011**	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00170/AM12/	RLA File :09/24/040/00574/AM11/	Lic.No/Date:0910047178 20.06.2011	Defer Date:05.06.2012
	Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 05.06.2012			

19	**Case No.:9/20/81-ALC2/2011**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00160/AM12/	RLA File :03/94/040/00188/AM12/	Lic.No/Date:0310637472 21.06.2011	Defer Date:05.06.2012
	Decision : : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 05.06.2012			

20	**Case No.:8/20/81-ALC2/2011**	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00159/AM12/	RLA File :03/94/040/00248/AM12/	Lic.No/Date:0310638590 24.06.2011	Defer Date:05.06.2012
	Decision : : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 05.06.2012.			

21	**Case No.:20/20/81-ALC2/2011**	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00171/AM12/	RLA File :09/24/040/00158/AM12/	Lic.No/Date:0910047350 28.06.2011	Defer Date:05.06.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.			

22	**Case No.:18/30/81-ALC2/2011**	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00264/AM12/	RLA File :09/24/040/00184/AM12/	Lic.No/Date:0910047842 22.07.2011	Defer Date:05.06.2012
	Decision :NC decided to send a reminder to firm to submit following information as per written comments of DHI vide U.O. No. 3(23)/2008/TSW(B)/151 dtd 20.4.2012 as under:- It is observed that the tabular statement furnished by firm regarding weight and volume of raw material and finished products , there are inconsistencies in respect of weight reduction and volume reduction. The firm is requested to clarify these inconsistencies. The case stands deferred and to be re-listed on 05.06.2012.			

23	**Case No.:1/33/81-ALC2/2011**	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00269/AM12/	RLA File :03/94/040/00471/AM12/	Lic.No/Date:0310650684 26.08.2011	Defer Date:05.06.2012
	Decision : NC observed that reply of the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 05.06.2012			

24	**Case No.:4/26/81-ALC2/2011**	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00220/AM12/	RLA File :03/94/040/00472/AM12/	Lic.No/Date:0310653258 13.09.2011	Defer Date:05.06.2012
	Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 05.06.2012			

25	**Case No.:4/33/81-ALC2/2011**	Party Name:SMR AUTOMOTIVE SYSTEMS INDIA LTD(FORMERLY KNOWN	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00272/AM12/	RLA File :05/24/040/00201/AM12/	Lic.No/Date:0510302405 14.09.2011	Defer Date:05.06.2012
	Decision : : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 05.06.2012.			

26	**Case No.:6/33/81-ALC2/2011**	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00274/AM12/	RLA File :04/24/040/00173/AM12/	Lic.No/Date:0410128106 15.09.2011	Defer Date:05.06.2012

Decision : NC decided to ratify the norms of above AA on repeat basis and as per written comments of DHI vide U.O. No. 3(39)/2012/TSW(B)/115 dated 02.04.2012 as under

Sl No.	Items	Quantity recommended	Remarks
6.	Stator Sheet	1 Kg per kg content in the export product	Firm has claimed 'nil' wastage
21.	Special Rubber insulated Copper Cable	1 m per m content in the export product	- Do -
33.	Resin	1 kg per kg content in the export product	- Do -
1-5, 7-20, 22-32 & 34-42	Components	As applied by the firm	Net-to-net basis as per the condition of GN-4

R/A may take suitable consequential action accordingly.

27	**Case No.:1/45/81-ALC2/2011**	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00417/AM12/	RLA File :04/24/040/00193/AM12/	Lic.No/Date:0410128803 30.09.2011	Defer Date:05.06.2012
	Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 05.06.2012			

28	**Case No.:3/33/81-ALC2/2011**	Party Name:BILCARE LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00271/AM12/	RLA File :31/83/040/00145/AM12/	Lic.No/Date:3110050953 11.10.2011	Defer Date:
	Decision :NC decided to ratify the norms of above authorization as per written comments of DIPP vide U.O. dated 02.05.2012 as under;- 1. Words "Thickness: 18 Micron to 30 Micron" may be suffixed with the description of export product. 2. Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 144319 Kgs. inclusive of 7.5% wastage after taking clue from SION C-16. R/A may take suitable consequential action accordingly.			

29	**Case No.:1/51/81-ALC2/2011**	Party Name:GAMESA WIND TURBINES P.LTD	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:05.06.2012
	Decision :NC decided to send a reminder to firm to submit requisite information as required by C&PC vide letter No. 46011/41/2012-PC-II dated 09.04.2012 (copy enclosed). The case stands deferred and to be relisted on 05.06.2012			

30	**Case No.:9/45/81-ALC2/2011**	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00425/AM12/	RLA File :03/95/040/00543/AM12/	Lic.No/Date:0310659391 13.10.2011	Defer Date:

Decision : NC decided to ratify the norms of above authorization as per written comments of MOS vide U.O. No. 2(15)/2011-TW dated 13.03.2012 as under;-

Export/ Import Items:

Sl. No.	Description of Export Items	Quantity of Export	Description of Import items	Import quantity applied for	Import quantity Recommended

1.	Cold Rolled stainless steel Strips/Sheets/ Coils, Thickness 0.001mm to 0.45mm, Maximum Width 240 mm, Grade 304	89303 Kg	Cold Rolled Stainless Steel coils, Thickness 0.70 mm to 3.0 mm, Minimum Width 600 mm, Grade 304	96000 Kg	91089 Kg @1.02Kg/Kg of Export
2.	Cold Rolled stainless steel Strips/Steel/ Coils, Thickness 0.001mm to 0.45mm, Maximum Width 240 mm, Grade 316L	13954 Kg	Cold Rolled Stainless Steel coils, Thickness 0.70 mm to 3.0 mm, Minimum Width 600 mm, Grade 316L	15000 Kg	14233 Kg @1.02Kg/Kg of Exports

R/A may take suitable consequential action accordingly.

31

Case No.:3/45/81-ALC2/2011	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
HQ File :01/81/050/00419/AM12/	RLA File :09/24/040/00297/AM12/	Lic.No/Date:0910049344 14.10.2011	Defer Date:05.06.2012

Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :-

1. Sl No. 4,5,11 of SDF export product wise.

The case stands deferred and to be relisted on 05.06.2012

32

Case No.:9/33/81-ALC2/2011	Party Name:BILCARE LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
HQ File :01/81/050/00277/AM12/	RLA File :31/83/040/00148/AM12/	Lic.No/Date:3110051072 19.10.2011	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:-

1. Words "Thickness: 18 Micron to 30 Micron" may be suffixed with the description of export product.
2. Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 144319 Kgs. inclusive of 7.5% wastage after taking clue from SION C-16.

R/A may take suitable consequential action accordingly.

33

Case No.:7/45/81-ALC2/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
HQ File :01/81/050/00423/AM12/	RLA File :34/24/040/00167/AM12/	Lic.No/Date:3410032233 18.11.2011	Defer Date:05.06.2012

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.

31

Case No.:4/45/81-ALC2/2011	Party Name:JUPITER INTERNATIONAL LTD.,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
HQ File :01/81/050/00420/AM12/	RLA File :02/24/040/00132/AM12/	Lic.No/Date:0210169669 25.11.2011	Defer Date:

Decision :NC decided to ratify the norms of above advance authorization as per written comments of DIT vide U.O. No. 17(4)/2012-IPHW dated 18.04.2012 as under:-

Sl. No.	Import Item	Quantity recommended	Wastage recommended
1.	Polycarbonate	85250 Kg	5%
2.	Stabilized Dibutyl Ether (DBE)	495 Kg	Nil
3.	Stamper (Nickel Matrixes)	11 number	Nil
4.	Phthalocyanine Dye	3.3 kg	Nil
5.	U V Curing Lacquer	550 kg	Nil
6.	Printing Ink	572 kg	Nil
7.	Packing material	As per packing Policy	
8.	Jewel/Slim case Polystyrene Moulding	Net to net	

R/A may take suitable consequential action accordingly.

35	**Case No.:2/39/81-ALC2/2011**	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00344/AM12/	RLA File :03/95/040/00695/AM12/	Lic.No/Date:0310667844 29.11.2011	Defer Date:05.06.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.			

36	**Case No.:3/39/81-ALC2/2011**	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00345/AM12/	RLA File :31/83/040/00172/AM12/	Lic.No/Date:3110051773 07.12.2011	Defer Date:05.06.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.			

37	**Case No.:2/45/81-ALC2/2011**	Party Name:STEAM TURBINE ENGINEERING [I] PVT. LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00418/AM12/	RLA File :03/95/040/00664/AM12/	Lic.No/Date:0310669229 07.12.2011	Defer Date:05.06.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.			

38	**Case No.:20/45/81-ALC2/2011**	Party Name:DEEPAK PRABHU MR.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00436/AM12/	RLA File :07/24/040/00360/AM12/	Lic.No/Date:0710084624 13.12.2011	Defer Date:05.06.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 05.06.2012			

39	**Case No.:26/45/81-ALC2/2011**	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:05.06.2012
	Decision : NC observed that comments of MOD is awaited and decided to send a reminder to M/o Defence to expedite comments. The case stands deferred and to be relisted on 05.06.2012			

40	**Case No.:33/45/81-ALC2/2011**	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00449/AM12/	RLA File :05/23/040/00352/AM12/	Lic.No/Date:0510311049 13.12.2011	Defer Date:05.06.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.			

41	**Case No.:19/45/81-ALC2/2011**	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00435/AM12/	RLA File :05/24/040/00311/AM12/	Lic.No/Date:0510311414 15.12.2011	Defer Date:05.06.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT I to expedite comments. The case stands deferred and to be relisted on 05.06.2012			

42	**Case No.:15/45/81-ALC2/2011**	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00431/AM12/	RLA File :05/24/040/00329/AM12/	Lic.No/Date:0510311720 19.12.2011	Defer Date:05.06.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.			

43	**Case No.:25/45/81-ALC2/2011**	Party Name:H Q LAMPS MANUFACTURING CO..	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00441/AM12/	RLA File :05/23/040/00357/AM12/	Lic.No/Date:0510311710 19.12.2011	Defer Date:05.06.2012
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- Quantities of import items from Sl.No.1 to 8 may be allowed as applied for i.e. 92400 Nos., 37840 Nos., 61600 Nos., 17600 Nos., 501600 Nos., 356400 Nos., 83600 Nos., & 110000 Nos. respectively inclusive of 10 % wastage.			

	R/A may take suitable consequential action accordingly.			

44	**Case No.:29/45/81-ALC2/2011**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00445/AM12/	RLA File :11/24/040/00048/AM12/	Lic.No/Date:1110026491 26.12.2011	Defer Date:05.06.2012
	Decision : NC observed that the case is under examination DHI. The case stands deferred and to be relisted on 05.06.2012.			

45	**Case No.:21/45/81-ALC2/2011**	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00437/AM12/	RLA File :04/24/040/00262/AM12/	Lic.No/Date:0410132323 30.12.2011	Defer Date:05.06.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- **1.** Use of import item at Sl. No.1 i.e. Silver in the export product and justification/detailed calculations for the quantity of this item. **2.** No. of electrodes contained in each battery and number of electrodes required for testing, if any. The case stands deferred and to be relisted on 05.06.2012.			

46	**Case No.:37/45/81-ALC2/2011**	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00453/AM12/	RLA File :03/95/040/00820/AM12/	Lic.No/Date:0310674236 03.01.2012	Defer Date:05.06.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.			

47	**Case No.:38/45/81-ALC2/2011**	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00454/AM12/	RLA File :03/95/040/00822/AM12/	Lic.No/Date:0310674567 04.01.2012	Defer Date:05.06.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.			

48	**Case No.:43/45/81-ALC2/2011**	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00459/AM12/	RLA File :03/95/040/00821/AM12/	Lic.No/Date:0310674548 04.01.2012	Defer Date:05.06.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.			

49	**Case No.:39/45/81-ALC2/2011**	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00455/AM12/	RLA File :03/95/040/00833/AM12/	Lic.No/Date:0310674881 05.01.2012	Defer Date:05.06.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.			

50	**Case No.:8/51/81-ALC2/2011**	Party Name:ESSAR STEEL LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:05.06.2012
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 05.06.2012.			

51	**Case No.:17/45/81-ALC2/2011**	Party Name:ADOR POWERTRON LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00433/AM12/	RLA File :31/83/040/00189/AM12/	Lic.No/Date:3110052357 11.01.2012	Defer Date:05.06.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(49)/2012/TSW(B)/147 dated 17.4.2012 :- 1. Information in r/o Sl No. 11 of SDL to justify the quantify of import. The case stands deferred and to be relisted on 05.06.2012.			

52	**Case No.:6/51/81-ALC2/2011**	Party Name:3A COMPOSITES INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00493/AM12/	RLA File :03/95/040/00222/AM12/	Lic.No/Date:0310676102 11.01.2012	Defer Date:05.06.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.			

53	**Case No.:20/51/81-ALC2/2011**	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00507/AM12/	RLA File :05/24/040/00356/AM12/	Lic.No/Date:0510314126 11.01.2012	Defer Date:05.06.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 05.06.2012			

54	**Case No.:22/45/81-ALC2/2011**	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00438/AM12/	RLA File :03/95/040/00251/AM12/	Lic.No/Date:0310676577 13.01.2012	Defer Date:05.06.2012
	Decision :NC decided to ratify norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- 1. Words "0.6/1 KV" may be suffixed with the description of export products from Sl. No. 1 to 4. 2. Net Weights of 496 Kgs., 3358 Kgs., 467 Kgs. & 857 Kgs. may be specified with the quantities of export products at Sl. No 1, 2, 3 & 4 respectively. 3. Quantities of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia) may be allowed as applied for i.e. 1293 Kgs. taking clue from Engineering Table 5. 4. The quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1, 2, 3 & 4 as claimed by the firm. 5. The quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1, 2, 3 & 4 as claimed by the firm. 6. The quantities of import item at Sl. No.4 viz. Plasticiser (DOP) may be allowed as 1.025 Kgs./Kg content in the export products at Sl No. 1, 2, 3 & 4 as claimed by the firm 7. The quantities of import item No.5 viz. G.S. Wire may be allowed as 1.02 Kgs./ Kg content in the export products at Sl No. 1, 2, 3 & 4. 8. Import item at Sl. No. 6 viz. Wooden Drums may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

55	**Case No.:23/45/81-ALC2/2011**	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00439/AM12/	RLA File :03/95/040/00232/AM12/	Lic.No/Date:0310676589 13.01.2012	Defer Date:
	Decision : NC decided to ratify norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- 1. Words "0.6/1 KV" may be suffixed with the description of export products from Sl. No. 1 to 11. 2. Net Weights of 244 Kgs., 322 Kgs., 469 Kgs., 784 Kgs., 2207 Kgs., 22776 Kgs., 6669 Kgs., 5809 Kgs., 627 Kgs., 300Kgs. & 4542 Kgs. may be specified with the quantities of export products from Sl. No 1 to 11 respectively. 3. Quantities of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia) may be allowed as applied for i.e. 10356 Kgs. taking clue from Engineering Table 5. 4. The quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products from Sl No. 1 to 11 as claimed by the firm. 5. The quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products from Sl No. 1 to 11 as claimed by the firm. 6. The quantities of import item at Sl. No.4 viz. Plasticiser (DOP) may be allowed as 1.025 Kgs./Kg content in the export products from Sl No. 1 to 11 as claimed by the firm 7. The quantities of import item No.5 viz. G.S. Wire may be allowed as 1.02 Kgs./ Kg content in the export products at Sl No. 5, 6, 7, 8 & 11. 8. Import item at Sl. No. 6 viz. Wooden Drums may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

56	**Case No.:24/45/81-ALC2/2011**	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00440/AM12/	RLA File :03/95/040/00233/AM12/	Lic.No/Date:0310676637 13.01.2012	Defer Date:
	Decision : NC decided to ratify norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- 1. Words "0.6/1 KV" may be suffixed with the description of export products from Sl. No. 1 to 10.			

2. Net Weights of 994 Kgs., 2772 Kgs., 7334 Kgs., 4087 Kgs., 7566 Kgs., 786 Kgs., 876 Kgs., 659 Kgs., 2276 Kgs. & 1714 Kgs. may be specified with the quantities of export products from Sl. No 1 to 10 respectively.
3. Quantities of import item at Sl. No 1 viz. CC Copper Rod(8 mm dia) may be allowed as applied for i.e. 6827 Kgs. taking clue from Engineering Tables 4 & 5.
4. The quantities of import item at Sl. No.2 viz. XLPE Compound may be allowed as 1.025 Kgs./Kg content in the export products from Sl No. 1 to 10 as claimed by the firm.
5. The quantities of import item at Sl. No.3 viz. PVC Resin may be allowed as 1.025 Kgs./Kg content in the export products from Sl No. 1 to 10 as claimed by the firm.
6. The quantities of import item at Sl. No.4 viz. Plasticiser (DOP) may be allowed as 1.025 Kgs./Kg content in the export products from Sl No. 1 to 10 as claimed by the firm
7. The quantities of import item No.5 viz. G.S. Wire may be allowed as 1.02 Kgs./ Kg content in the export products from Sl No. 1 to 10.
8. Import item at Sl. No. 6 viz. Wooden Drums may be allowed as per packing policy.

R/A may take suitable consequential action accordingly.

57	**Case No.:16/51/81-ALC2/2011**	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00503/AM12/	RLA File :05/23/040/00396/AM12/	Lic.No/Date:0510314422 13.01.2012	Defer Date:05.06.2012
	Decision : NC observed that the case is under examination MOS. The case stands deferred and to be relisted on 05.06.2012.			

58	**Case No.:9/51/81-ALC2/2011**	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00496/AM12/	RLA File :06/24/040/00037/AM12/	Lic.No/Date:0610025642 24.01.2012	Defer Date:05.06.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(51)/2012/TSW(B)/148 dated 17.04.2012:- 1. Information as per Sl No. 3,4,5 and 11 of SDL. 2. Revised appendix 11 A indicating wastage claimed on raw materials applied for import. 3. Actual form of import item No.2. 4. Whether any similar authorization was issued earlier, if so the details thereof. The case stands deferred and to be relisted on 05.06.2012.			

59	**Case No.:15/51/81-ALC2/2011**	Party Name:MAGNETI MARELLI UM ELECTRONICS SYSTEMS PVT.LTD.,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00502/AM12/	RLA File :05/24/040/00375/AM12/	Lic.No/Date:0510315481 24.01.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O No. 30(143)2011-ME dated 09.04.2012 as under:- 1. The import of components is allowed on net to net basis with accountability clause. 2. The import of consumables item is allowed as applied for by the firm. R/A may take suitable consequential action accordingly.			

60	**Case No.:19/51/81-ALC2/2011**	Party Name:REGALIA LAMINATES	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00506/AM12/	RLA File :05/24/040/00141/AM12/	Lic.No/Date:0510315471 24.01.2012	Defer Date:

Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/96/2007-PC-II dated 09.04.2012 as under:-

Item to be Exported	**Quantity**
Glass Epoxy Laminates	1 kg
Raw-material recommended for Import	**Quantity**
1. Glass Fabric	2.42 Sq meter (0.634 kg +/-2%)
2. Epoxy Resin Solution (Solid Content 80+/-1%	0560 kg.
3. Acetone	0.120 kg.
4. Kraft Paper	0.085 kg.

R/A may take suitable consequential action accordingly.

61	**Case No.:20/2/81-ALC2/2012**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
			Lic.No/Date:0510317273	

	HQ File :01/81/050/00020/AM13/	RLA File :05/23/040/00435/AM12/	10.02.2012	Defer Date:05.06.2012
	Decision :NC observed that application of the firm has been received and sent to DHI for examination and comments. The case stands deferred and to be relisted on 05.06.2012.			

62	**Case No.:4/2/81-ALC2/2012**	Party Name:SUNDRAM FASTENERS LTD.,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00004/AM13/	RLA File :04/24/040/00289/AM12/	Lic.No/Date:0410133924 20.02.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- 1. Net weight of export products at Sl. No. 1, 2 & 3 may be specified as 10164 Kgs., 14050 Kgs. & 406 Kgs. respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 11154 Kgs. inclusive of 9.74 % wastage after taking 50 % recovery. 3. Quantity of import item at Sl. No. 2 may be allowed as 15288 Kgs. inclusive of 5.8 % wastage after taking 50 % recovery. R/A may take suitable consequential action accordingly.			

63	**Case No.:7/2/81-ALC2/2012**	Party Name:RAM RATNA WIRES LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00007/AM13/	RLA File :03/95/040/00848/AM12/	Lic.No/Date:0310683221 23.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- Taking clue from SION C-206, Advance Authorisation may be ratified as under: 1. Quantity of import item at Sl. No. 1 may be allowed as 9923 Kgs. inclusive of 1 % wastage. 2. Quantity of import item at Sl. No. 2 may be allowed upto 5% of FOB value of exports. R/A may take suitable consequential action accordingly.			

64	**Case No.:8/2/81-ALC2/2012**	Party Name:PSL LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00008/AM13/	RLA File :03/95/040/00993/AM12/	Lic.No/Date:0310683187 23.02.2012	Defer Date:05.06.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format-export product wise. 2. Details of export product at Sl. No. 2. 3. OD of Line Pipe at Sl. No. 1 list of export products. 4. Details of import items at Sl. No. 3 & 4 and their use in the export products. 5. Detailed calculations for requirement of import items supported by thickness of Concrete Weight Coating in export product at Sl. No. 1. Net weight of Concrete weight coating per Sq. meter of export product may also be submitted. The case stands deferred and to be relisted on 05.06.2012.			

65	**Case No.:12/2/81-ALC2/2012**	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00012/AM13/	RLA File :03/94/040/00892/AM12/	Lic.No/Date:0310683262 24.02.2012	Defer Date:05.06.2012
	Decision :NC observed that application of the firm has been received and being forwarded to DIPP for examination and comments. The case stands deferred and to be relisted on 05.06.2012.			

66	**Case No.:21/2/81-ALC2/2012**	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00021/AM13/	RLA File :05/23/040/00419/AM12/	Lic.No/Date:0510318690 27.02.2012	Defer Date:05.06.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for examination and comments. The case stands deferred and to be relisted on 05.06.2012.			

67	**Case No.:18/2/81-ALC2/2012**	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00018/AM13/	RLA File :05/24/040/00435/AM12/	Lic.No/Date:0510318983 28.02.2012	Defer Date:05.06.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 02.05.2012:- 1. Information in respect of item at Sl. No. 5 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights.			

	The case stands deferred and to be relisted on 05.06.2012.			

68	**Case No.:5/2/81-ALC2/2012**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00005/AM13/	RLA File :06/24/040/00060/AM12/	Lic.No/Date:0610026097 01.03.2012	Defer Date:05.06.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 05.06.2012.			

69	**Case No.:6/2/81-ALC2/2012**	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00006/AM13/	RLA File :34/24/040/00264/AM12/	Lic.No/Date:3410033396 05.03.2012	Defer Date:05.06.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 05.06.2012.			

70	**Case No.:15/2/81-ALC2/2012**	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00015/AM13/	RLA File :34/24/040/00271/AM12/	Lic.No/Date:3410033399 05.03.2012	Defer Date:05.06.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 05.06.2012.			

71	**Case No.:17/2/81-ALC2/2012**	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00017/AM13/	RLA File :34/24/040/00265/AM12/	Lic.No/Date:3410033397 05.03.2012	Defer Date:05.06.2012
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 05.06.2012.			

72	**Case No.:22/2/81-ALC2/2012**	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00022/AM13/	RLA File :04/24/040/00333/AM12/	Lic.No/Date:0410134618 09.03.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- 1. UOM" of export products at Sl. No. 1, 2 &3 may be corrected as "Meters". 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 3354 Kgs. after taking clue from Engineering Table 4. 3. Quantities of import items at Sl. No. 2, 3 & 4 may be allowed as1.02 Kgs./Kg. content in the export products. R/A may take suitable consequential action accordingly.			

73	**Case No.:16/2/81-ALC2/2012**	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00016/AM13/	RLA File :34/24/040/00258/AM12/	Lic.No/Date:3410033545 13.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- **1.** Quantity of import item at Sl. No.1 may be allowed as 2597.2 MT inclusive of 4% wastage taking clue from SION C-7. **2.** Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 587.574 MT inclusive of 2 % wastage taking clue from SION C-2. **3.** Quantities of import items at Sl. No.3 & 4 may be allowed as 3.641 MT each inclusive of 5 % wastage taking clue from SION C-2. R/A may take suitable consequential action accordingly.			

74	**Case No.:25/2/81-ALC2/2012**	Party Name:AVON TUBETECH PVT. LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00025/AM13/	RLA File :05/23/040/00494/AM12/	Lic.No/Date:0510319962 13.03.2012	Defer Date:
	Decision : : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- 1. Words " Carbon Steel" may be suffixed with the description of export item. 2. Words " Hot Drawn" may be prefixed with the description of import item. 3. Quantity of import item may be allowed as applied for i.e. 215 MT inclusive of 4.9 % wastage.			

R/A may take suitable consequential action accordingly.

75	**Case No.:26/2/81-ALC2/2012**	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Case Added**
	HQ File :01/81/050/00026/AM13/	RLA File :61/24/040/00076/AM12/	Lic.No/Date:6110000794 13.03.2012	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for examination and comments. The case stands deferred and to be relisted on 05.06.2012.			

76	**Case No.:10/2/81-ALC2/2012**	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00010/AM13/	RLA File :03/94/040/01034/AM12/	Lic.No/Date:0310686978 20.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0310664401 dated 11.11.2011 ratified in Norms Committee Meeting No. 1/81 dated 10/04/2012: 1. Net weight of export product may be specified as 163185 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as 171585 Kgs. inclusive of 9.8% wastage after taking 48 % recovery from scrap. 3. Quantities of import items from Sl. Nos. 2 to 5 may be allowed within 4 % of FOB value of exports. 4. Import item at Sl. No. 6 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

77	**Case No.:11/2/81-ALC2/2012**	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00011/AM13/	RLA File :03/94/040/01148/AM12/	Lic.No/Date:0310687359 21.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0310542696 dated 27.10.2009 ratified in Norms Committee Meeting No. 15/81 dated 05/07/2011: 1. Quantity of import item at Sl. No. 1 may be allowed as 878880 Kgs. inclusive of 10 % wastage after taking 48 % recovery from scrap. 2. Quantities of import items from Sl. Nos. 2 to 5 may be allowed within 4 % of FOB value of exports. 3. Import item at Sl. No. 6 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

78	**Case No.:13/2/81-ALC2/2012**	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00013/AM13/	RLA File :03/94/040/01127/AM12/	Lic.No/Date:0310687353 21.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No. 0310664401 dated 11.11.2011 ratified in Norms Committee Meeting No. 1/81 dated 10/04/2012: 1. Net weight of export product may be specified as 163185 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as 171585 Kgs. inclusive of 9.8% wastage after taking 48 % recovery from scrap. 3. Quantities of import items from Sl. Nos. 2 to 5 may be allowed within 4 % of FOB value of exports. 4. Import item at Sl. No. 6 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

79	**Case No.:19/2/81-ALC2/2012**	Party Name:SWASTIK INDUSTRIES	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Deferred and Re-indexed**
	HQ File :01/81/050/00019/AM13/	RLA File :05/24/040/00462/AM12/	Lic.No/Date:0510320619 21.03.2012	Defer Date:05.06.2012
	Decision :NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 02.05.2012 as under:- 1. Information in respect of item at Sl. No. 5 of Standard Deficiency Format. 2. Quantities of export and import items in Nos. also in addition to their weights. The case stands deferred and to be relisted on 05.06.2012.			

80	**Case No.:23/2/81-ALC2/2012**	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2012	**Status:Deferred and Re-**

			24.04.2012	**indexed**
	HQ File :01/81/050/00023/AM13/	RLA File :04/24/040/00340/AM12/	Lic.No/Date:0410134907 21.03.2012	Defer Date:05.06.2012
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 02.05.2012 as under:- 1. Specific names of export products. 2. Information in respect of item at Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format-export Product wise. The case stands deferred and to be relisted on 05.06.2012.			

81	**Case No.:24/2/81-ALC2/2012**	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00024/AM13/	RLA File :04/24/040/00357/AM12/	Lic.No/Date:0410135100 27.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 3338.39 Kgs. after taking clue from Engineering Tables 4 & 5. R/A may take suitable consequential action accordingly.			

82	**Case No.:14/2/81-ALC2/2012**	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Case Added**
	HQ File :01/81/050/00014/AM13/	RLA File :10/24/040/00084/AM12/	Lic.No/Date:1010048980 29.03.2012	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to DIT I for examination and comments. The case stands deferred and to be relisted on 05.06.2012.			

83	**Case No.:1/2/81-ALC2/2012**	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Approved**
	HQ File :01/81/050/00001/AM13/	RLA File :03/95/040/01081/AM12/	Lic.No/Date:0310688927 30.03.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA on repeat basis as under:- The import is allowed as applied for by the firm with 1% wastage. R/A may take suitable consequential action accordingly.			

84	**Case No.:2/2/81-ALC2/2012**	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Case Added**
	HQ File :01/81/050/00002/AM13/	RLA File :03/94/040/01047/AM12/	Lic.No/Date:0310689545 03.04.2012	Defer Date:
	Decision : NC observed that application of the firm has been received and being forwarded to MOS for examination and comments. The case stands deferred and to be relisted on 05.06.2012.			

85	**Case No.:3/2/81-ALC2/2012**	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Case Added**
	HQ File :01/81/050/00003/AM13/	RLA File :31/83/040/00254/AM12/	Lic.No/Date:3110053655 04.04.2012	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 05.06.2012.			

86	**Case No.:27/2/81-ALC2/2012**	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Case Added**
	HQ File :01/81/050/00027/AM13/	RLA File :31/83/040/00003/AM13/	Lic.No/Date:3110053711 10.04.2012	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 05.06.2012.			

87	**Case No.:28/2/81-ALC2/2012**	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:2/81-ALC2/2012 24.04.2012	**Status:Case Added**
	HQ File :01/81/050/00028/AM13/	RLA File :03/95/040/01076/AM12/	Lic.No/Date:0310690446 12.04.2012	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred			

	and to be relisted on 05.06.2012

Offline 24.04.2012

Sl No. 5

CASE NO. AR-129	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 02/81	F.No.01/81/050/440/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0510257035 dated 21.11.2001
	RLA's F.No.34/80/40/84/AM01

Decision :NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(55)/2010/TSW(B)/163 dated 24.04.2012:-

1. List of manufacturing machines installed at Noida; or
2. Name / address of supporting manufacturers.
   The case stands deferred and to be relisted on 05.06.2012

Sl No. 6

CASE NO. AR-130	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 02/81	F.No.01/81/050/578/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0510259435 dated 25.02.2010
	RLA's F.No. 05/23/40/176/AM10

Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(55)/2010/TSW(B)/163 dated 24.04.2012:-

1. List of manufacturing machines installed at Noida; or
2. Name / address of supporting manufacturers.
   The case stands deferred and to be relisted on 05.06.2012

Sl No. 7

CASE NO. AR-131	M/s. Bharat Heavy Electrical Ltd.
Meeting No. 02/81	F.No.01/81/050/17/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0510237295 dated 27.02.2009
	RLA's F.No. 05/24/40/525/AM09

Decision :NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 05.06.2012

Sl No. 8

CASE NO. AR- 133	M/s. Indian Technomac Co. Ltd.
Meeting No. 02/81	F.No.01/81/050/013/AM12/DES-II
Dated:24.04.2012	Advance Licence No. 0510288079 dated 15.04.2011
	RLA's F.No. 05/23/40/016/AM12

Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 05.06.2012

Sl No. 9

CASE NO. AR- 134	M/s. Injecto plast Pvt. Ltd.
Meeting No. 02/81	F.No.01/81/050/0503/AM12/DES-II
Dated:24.04.2012	Advance Licence No. 0710019934 dated 29.11.2010

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 05.06.2012

Sl No. 10

CASE NO. AR- 135	M/s. Salzer electronics Ltd.
Meeting No. 02/81	F.No.01/81/050/0401/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 3210041042 dated 14.08.2009

Decision :NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(76)/2008/TSW(B)/134 dtd 10.04.2012 as under:-

Export Product : Toroidal Transformer Model No. 8995 (Net weight per unit 30.1Kg)

Import Inputs :

Sl. No.	Item	Quantity recommended per unit of export product
1.	Enameled Copper Wire	7.29 kg with 'nil' wastage
2.	GRNGO Steel Sheets	21.012 kg with 2% wastage

Export Product : Toroidal Transformer Model No. 8579 (Net weight per unit 37.5 kg)

Import Inputs :

Sl. No.	Item	Quantity recommended per unit of export product
1.	Enameled Copper Wire	14.6 kg with 'nil' wastage
2.	GRNGO Steel Sheets	21.012 kg with 2% wastage

R/A may take suitable consequential action accordingly.

Case No 11

CASE NO. AR- 100	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 02/81	F.No.01/81/050/56/AM12/DES-II
Dated:24.04.2012	Advance Licence No. 0410124253 dated 20.5.2011
	RLA's F.No.04/24/040/0049/AM12

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.

Case No 12

CASE NO. AR- 101	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 02/81	F.No.01/81/050/38/AM12/DES-II
Dated:24.04.2012	Advance Licence No. 0410123941 dated 10.5.2011
	RLA's F.No.04/24/040/0037/AM12

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.

Sl No 13

CASE NO. AR- 102	M/s. Micro CNC Technologies(P) Ltd

Meeting No. 02/81	F.No.01/81/050/239/AM09/DES-II
Dated:24.04.2012	Advance Licence No. 0410126762 dated 03.08.2011
	RLA's F.No.04/24/040/0126/AM12

Decision :NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:-

1. Quantity of export product at Sl. No. 1 may also be specified as 167 Nos. in addition to its weight.
2. Quantity of export product at Sl. No. 2 may also be specified as 108 Nos. in addition to its weight.
3. Quantity of import item at Sl. No. 1 may also be specified as 167 Nos. Duty free weight of this item may be allowed as 36074 Kgs. inclusive of 43.6 % wastage after 20 % recovery.
4. Quantity of import item at Sl. No. 2 may also be specified as 108 Nos..Duty free weight of this item may be allowed as 19000 Kgs. inclusive of 50.2 % wastage after 10 % recovery.

R/A may take suitable consequential action accordingly.

Sl No 14

CASE NO. AR- 103	M/s. Bharat Udyog, Kathua (J&K)
Meeting No. 02/81	F.No.01/81/050/228/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 1810002271 dated 27.06.2008
	RLA's F.No.18/24/040/001/AM12

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.

Sl No 15

CASE NO. AR- 104	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 02/81	F.No.01/81/050/683/AM08/DES-II
Dated:24.04.2012	Advance Licence No. 1110016857 dated 26.02.2009
	RLA's F.No.11/24/040/051/AM08

Decision :NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 05.06.2012.

Sl No. 16

CASE NO. AR- 105	M/s. Cords Cable Industries
Meeting No. 02/81	F.No.01/81/050/799/AM09/DES-II
Dated:24.04.2012	Advance Licence No. 0510238969 dated 26.03.2009
	RLA's F.No.05/24/040/0766/AM09

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:-

1. Words "Copper Conductor, Armoured, PVC Insulated & Sheathed ,650V" may be suffixed with the description of export products from S.No.1 to 9.
2. Words " PVC Insulated, Armoured, 650V" may be suffixed with the description of export products from S.No.10 to13.
3. Net weights of 5228 Kgs., 84027 Kgs., 45360 Kgs., 13663 Kgs., 9789 Kgs., 15672 Kgs., 60291 Kgs., 42089 Kgs., 25803 Kgs., 10025 Kgs., 12600 Kgs., 28020 Kgs. & 3069 Kgs. may be specified with the quantities of export products from S.No. 1 to 13 respectively.
4. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 9.
5. Quantity of import item at S.No.2 i.e. Thermothal Wire may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No. 10 to 13
6. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from S.Nos. 1 to 13.
7. Quantity of import item at S.No.4 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from S.Nos. 1 to 13

R/A may take suitable consequential action accordingly.

Sl No. 17

CASE NO. AR- 106	M/s. Minex Mettallurigical Company Ltd.
Meeting No. 02/81	F.No.01/81/050/223/AM09/DES-II
Dated:24.04.2012	Advance Licence No. 0310465214 dated 17.03.2008
	RLA's F.No.03/95/040/01215/AM08

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.

Sl No. 18

CASE NO. AR- 107	M/s. Minex Mettallurigical Company Ltd.
Meeting No. 52/81	F.No.01/81/050/606 /AM09/DES-II
Dated:24.04..2012	Advance Licence No. 0310497822 dated 15.12.2008
	RLA's F.No.03/95/040/0711/AM09

Decision : NC observed that content of inputs is indicated in shipping bills (at footnote). Hence NC decided to accept the description of export product mentioned in shipping bills.

R/A may take suitable consequential action accordingly.

Sl No 19

CASE NO. AR- 108	M/s. Horizon polymer Engineering Pvt. Ltd
Meeting No. 02/81	F.No.01/81/162/0755 /AM12/DES-II
Dated:24.04.2012	Advance Licence No. yet to be issued (para 4.4.2 of FTP)
	RLA's F.No.08/24/40/0162/AM12

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.

Sl No. 20

CASE NO. AR- 109	M/s. Vijai Electrical Ltd., Hyderabad
Meeting No. 02/81	F.No.01/81/050/015 /AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0910037711 dated 22.04.2009
	RLA's F.No. 09/24/040/0479/AM09

Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(112)/2010/TSW(B)/154 dated 23.04.2012 as under:-

Export Product : 1000 KVA , 11/0.433 KV, 3-Phase Distribution Transformer (no load losses 500 W and load losses 7700 W) – Net weight per piece 4100 kg.

Import Items :

Sl. No.	Item	Quantity recommended per piece	Remarks
1	Amorphous Electrical Steel Coil	1463.76 kg with 7% wastage	Quantity of inputs applied by the firm are less than the quantity allowed in nearest SION C-331
2.	Copper Wire Rod	695 kg with 1% wastage	
3.	TOBS	1138.5 kg with 10% wastage	
4.	Press Board	55.5 kg with 5% wastage	
5.	Kraft Pager	24.15 kg including 5% wastage	

R/A may take suitable consequential action accordingly.

Sl No. 21

CASE NO. AR- 110	M/s. Vijai Electrical Ltd., Hyderabad
Meeting No. 02/81	F.No.01/81/050/329 /AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0910039960 dated 18.11.2009
	RLA's F.No. 09/24/040/284/AM10

Decision : NC decided to reject the request of firm for modification of ad-hoc norms in r/o above authorization as per written comments of DHI vide U.O. No. 3(112)/2009/TSW(B)/157 dated 23.4.2012 as under:-

(i) Since the factual position incorporated in the description of export product still remains unchanged, the description of export product may be maintained.
(ii) Since the goods have already been exported, changing the bushing from indigenous to imported in the documents now may not be feasible.

R/A may take suitable consequential action accordingly.

SL No. 22

CASE NO. AR- 111	M/s. Cords Cable Industries ltd.
Meeting No. 02/81	F.No.01/81/050/277 /AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0510251392 dated 26.10.2009
	RLA's F.No. 05/23/40/069/AM10

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:-

1. Word "Un-armoured" may be deleted from the description of export products from Sl. No.1 to 17.
2. Words " PVC Insulated, Armoured, 600V" may be suffixed with the description of export products from S.No.18 to 21.
3. Net weights of 1380 Kgs., 10032 Kgs., 42087 Kgs., 169535 Kgs., 47300 Kgs., 12156 Kgs., 10680 Kgs., 10580 Kgs., 9847 Kgs., 108675 Kgs., 27280 Kgs., 72125 Kgs., 44220 Kgs., 26340 Kgs., 2140 Kgs., 3980 Kgs., 2655 Kgs., 6045 Kgs., 11137 Kgs., 5415 Kgs., & 6915 Kgs. may be specified with the quantities of export products from S.No. 1 to 21 respectively.
4. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs/Kg. content in the export products from Sl. No. 1 to 17.
5. Quantity of import item at S.No.2 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products from S.Nos. 1 to 21.
6. Quantity of import item at S.No.3 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products from S.Nos. 1 to 21.
7. Quantity of import item at S.No.4 i.e. Thermothal Wire may be allowed as 1.01 Kgs./Kg. content in the export products from Sl. No. 18 to 21

R/A may take suitable consequential action accordingly.

Sl No. 23

CASE NO. AR- 112	M/s. Su-Kam power System ltd, Gurgaon
Meeting No. 02/81	F.No.01/81/050/586 /AM09/DES-II
Dated:24.04.2012	Advance Licence No. 0510231987 dated 02.12.2008

Decision :NC observed that reply of the firm has been received and forwarded to DHI for examination and comments. The case stands deferred and to be re-listed on 05.06.2012.

Sl No. 24

CASE NO. AR-85	M/s. Intek Tapes Pvt. Limited
Meeting No. 02/81	F.No.01/83/050/612/AM08/DES-II
Dated:24.04.2012	Advance Licence No. 0710052230 dated 28.06.2007
	RLA's F.No.07/24/40/232/AM08

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 05.06.2012

Sl No. 25

CASE NO. AR-86	M/s. Vijai Electrical Ltd
Meeting No. 02/81	F.No.01/81/050/177/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 09100359304 dated 16.09.2009
	RLA's F.No.09/24/40/223/AM10

Decision :NC decided to reject the request of firm for modication of ad-hoc norms and decided to maintain earlier decision in this regard as per written comments of DHI vide U.O. No. 3(112)/2009/TSW(B)/155 dated 23.04.2012.

R/A may take suitable consequential action accordingly.

Sl No. 26

CASE NO. AR- 28	M/s. LM Wind Power Blades Pvt. Ltd.
Meeting No. 02/81	F.No.01/81/050/98/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0710056217 dated 04.03.2008
	RLA's F.No.07/24/040/0438/AM08

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 05.06.2012

Sl No. 27

CASE NO. AR- 31	M/s. RPG Cables ltd., Mysore
Meeting No. 02/81	F.No.01/81/050/393/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0310546258 dated 18.11.2009

Decision :NC observed that the case is under examination at DIPP. . The case stands deferred and to be relisted on 05.06.2012

S.No. 28

CASE NO. AR- 33	M/s. RPG Cables ltd., Mysore
Meeting No. 02/81	F.No.01/81/050/228/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0310529890 dated 21.07.2009

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 02.05.2012 as under:-

1. Words "1.1 KV" may be suffixed with the description of export products from Sl. No. 1 to 12
2. Quantity of import item at Sl. No. 1 i.e. continuous cast copper rod may be allowed as 4.003 MT taking clue from Engineering Tables 4 & 5.
3. Quantity of import item at Sl.No.2 i.e. Aluminium wire rod EC grade may be allowed as applied for i.e. 0.405 MT taking clue from Engineering Table 5.
4. Quantity of import item at Sl.No.3 i.e. XLPE Insulation Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 9, 10, 11 & 12.

R/A may take suitable consequential action accordingly.

Sl No. 29

CASE NO. AR- 37	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 02/81	F.No.01/81/50/329/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0510248210 dated 24.8.2009
	RLA F.No. 05/24/40/0207/AM10

Decision : NC observed that comments of DHI is awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 05.06.2012

Sl No. 30

CASE NO. AR- 38	M/s. High Energies Batteries (India) Ltd.
Meeting No. 02/81	F.No.01/81/50/211/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0410104670 dated 18.5.2009
	RLA F.No. 04/24/40/026/AM10

Decision :NC decided to send a letter to firm to provide copies of both authorizations for review of case for merging of authorizations. The case stands deferred and to be relisted on 05.06.2012

Sl No. 31

CASE NO. AR- 41	M/s. Kotak Urja Pvt. Ltd.

Meeting No. 02/81	F.No.01/81/50/373/AM09/DES-II
Dated:24.04.2012	Advance Licence No. 0710059579 dated 04.09.2008
	RLA F.No. 07/24/50/0296/AM09

Decision : NC decided to reject the request of firm for modification of norms and decided to maintain earlier decision in this regard.

R/A may take suitable consequential action accordingly.

Sl No. 32

CASE NO. AR- 43	M/s. Abir Infrastructure Pvt. Ltd.
Meeting No. 02/81	F.No.01/81/50/0266/AM10/DES-II
Dated:24.04.2012	Advance Licence No. 0510250680 dated 12.10.2009
	RLA F.No. 05/23/50/070/AM10

Decision :NC decided to ratify the norms of above authorization as per written comments of DIPP vide U.O. dated 02.05.2012 as under:-

1. Description, quantities and weights of export products may be modified as under:

Sl. No.	Description	Quantity (Meters)	Net Weight (MT)
1	Steel Liner-Vertical Portion of 4 M Dia (EL 869.108m to EL 768.0m)	291	1414.841
2	Steel Liner- Bottom Horizontal Portion of 3.25 M Dia from reducer to first Bifurcation(EL 768.0m)	6	20.374
4.	Steel Liner- Bottom Horizontal Portion of 3.25 M Dia from first Bifurcation to second Bifurcation (EL 768.0m)	12	83.369

2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 1045.152 MT inclusive of 2.46 % wastage.
3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 378.7 MT inclusive of 2.28 % wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 62.172 MT inclusive of 3.23 % wastage.
5. Quantities of import items at Sl. No. 4, 5, 6, 7 & 8 may be allowed as 10.857 MT, 8.841 MT, 8.432 MT, 4.055 MT & 7.35 MT respectively inclusive of 5 % wastage.

R/A may take suitable consequential action accordingly.

Sl No. 33

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 02/81	F.No.01/80/50/0241/AM06/DES-II
Dated:24.04.2012	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC observed that the case is under examination at DHI. . The case stands deferred and to be relisted on 05.06.2012

Sl No. 34

CASE NO. AR- 46	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 02/81	F.No.01/80/50/01424/AM04/DES-II
Dated:24.04.2012	Advance Licence No. 3410009450 dated 08.01.2004

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.06.2012.

Sl No. 35

CASE No. AR-121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No. 02/81	F.No. 01/81/50/507/AM'11/DES-II
Dated:24.04.2012	Advance Licence No. 0410123241 dated 29.12.2010.
	RLA's F.No.04/24/40/253/AM'11

Decision : NC decided to withdraw the case as the case is placed in another meeting also.

Sl No. 36

CASE NO. AR- 01	M/s. Varsana Ispat Ltd.
Meeting No. 02/81	F.No.01/80/50/023/AM11/DES-II
Dated:24.04.2012	Advance Licence No. 0510263617 dated 04.05.2010
	Request for enhancement of export obligation

Decision : NC decided that RA may take necessary action on the request of firm as per para 4.21 of HBP vol.-I.

Sl No. 37

CASE NO. AR- 02	M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 02/81	F.No.01/87/50/0634/AM07/DES-II 01/87/050/1346/AM06/DES-II 01/87/050/0355/AM06/DES-II
Dated:24.04.2012	Advance Licence No. i. 3110026900 dated 16.10.2006 ii. 3110023827 dated 08.02.2006 iii. 3110020969 dated 28.06.2005

Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 05.06.2012

PART – C – DEFERRED

S.No. 5

CASE NO. C- 19	M/s. Bimetal Bearings Ltd. , Coimbtore
Meeting No. 02/81	F.No.01/81/162/0375/AM10/DES-II
Dated:24.04.2012	Fixation of SION for Lead Free Powder and Copper based pre-alloyed Powder R-800- Case of M/s Bimetal Bearings Ltd., Coimbtore

Decision : NC observed that comments of MSME has been received in this case. NC decided to process the case on file for issue of Public Notice for creation of above SION.

Sl No. 6

CASE NO. C- 1	M/s. Welspun Corp Ltd.
Meeting No. 02/81	F.No.01/81/162/728/AM10/DES-II
Dated:24.04.2012	Request for amendment in General Note for fuel (product group at Sl No. 23)

Decision : NC decided that keeping in view the revision of SION C-593, a P.N. for amendment in General Note for fuel for item at Sl no. 23(only description will be amended) needs to be issued as under:-

"Non Alloy/ Alloy Steel Submerged Arc Welded Pipes coated/uncoated"

DES-II may take consequential action accordingly.

Sl No. 7

CASE NO. C- 2	M/s. Welspun Corp Ltd.
Meeting No. 02/81	F.No.01/81/162/ 28/AM13/DES-II
Dated:24.04.2012	Clarification sought by M/s Welspun Corp Ltd. regarding import of Alloy/Non-alloy steel against export of SAW pipe

Decision : NC decided to clarify the above matter as per written comments of DIPP vide U.O. dated 02.05.2012 as under:-

For the purpose of redemption of 52 Advance Authorizations as under, import of Alloy or Non Alloy HR Coils/Plates is permitted provided that E.O. has been fulfilled by the firm by export of Pipes made out of the same grade of steel. There shall be no change in the norms of consumption of steel coils/plates.

List of Authorisations:-

Sr. No,	**Licence No.**	**Licence Date**		Sr. No,	**Licence No.**	**Licence Date**
1	**3410014136**	**18-Aug-05**		27	**3410019072**	**27-Jun-07**
2	**3410014534**	**6-Oct-05**		28	**3410019073**	**27-Jun-07**
3	**3410014623**	**18-Oct-05**		29	**3410019074**	**27-Jun-07**
4	**3410016019**	**12-May-06**		30	**3410019124**	**6-Jul-07**
5	**3410016020**	**12-May-06**		31	**3410019159**	**9-Jul-07**
6	**0310387110**	**27-Jun-06**		32	**3410019160**	**9-Jul-07**
7	**3410016353**	**30-Jun-06**		33	**0310450398**	**15-Nov-07**
8	**3410016638**	**4-Aug-06**		34	**3410021447**	**26-May-08**
9	**3410016675**	**11-Aug-06**		35	**0310450080**	**13-Nov-07**
10	**3410016998**	**25-Sep-06**		36	**0310450240**	**14-Nov-07**
11	**3410017005**	**26-Sep-06**		37	**0310451560**	**26-Nov-07**
12	**0310408777**	**20-Nov-06**		38	**0310451141**	**22-Nov-07**
13	**3410017544**	**4-Dec-06**		39	**3410019907**	**25-Oct-07**
14	**3410017940**	**23-Jan-07**		40	**0310450245**	**14-Nov-07**
15	**3410017939**	**23-Jan-07**		41	**0310450565**	**16-Nov-07**
16	**3410018043**	**7-Feb-07**		42	**0310451187**	**22-Nov-07**
17	**3410018272**	**8-Mar-07**		43	**0310451408**	**23-Nov-07**
18	**3410018270**	**8-Mar-07**		44	**3410020100**	**21-Nov-07**
19	**3410018682**	**27-Apr-07**		45	**3410020220**	**4-Dec-07**

20	**3410018683**	**27-Apr-07**	46	**3410021584**	**11-Jun-08**
21	**3410018700**	**1-May-07**	47	**3410021585**	**11-Jun-08**
22	**3410018701**	**1-May-07**	48	**0310451032**	**21-Nov-07**
23	**0310429077**	**10-May-07**	49	**0310451876**	**28-Nov-07**
24	**3410019071**	**27-Jun-07**	50	**3410025174**	**24-Sep-09**
25	**0310434315**	**28-Jun-07**	51	**3410024383**	**5-Jun-09**
26	**0310434202**	**27-Jun-07**	52	**3410024155**	**12-May-09**

R/A may take suitable consequential action accordingly.